

यूको बैंक **UCO BANK**
(यूनाइटेड कम्पन ऑफ इंडिया लिमिटेड)
(Honours Your Trust)

HEAD OFFICE : 10, B.T.M. Sarani, Kolkata – 700 001

REVISED NOTICE OF SPECIFIED/CUT-OFF DATE
(In respect of Election of One Shareholder Director)

Bank has published notice of specified/cut off date on 28.11.2024 in this newspaper wherein the following dates were notified -

- Date of Extra-ordinary General Meeting: Saturday, 04.01.2025
- Specified/cut-off date for the purpose of ascertaining the eligibility of the shareholders to participate in the election of ONE Director - Friday, 06.12.2024
- Last Date for receipt / submission of Nomination - Friday, 20.12.2024 (upto 05.00 pm)

Due to certain exigency, the competent authority has decided to postpone the date of EGM. Accordingly, the revised schedule of dates are as under:

- Revised Date of Extra-ordinary General Meeting: Wednesday, 22.01.2025
- Revised Specified/cut-off date for the purpose of ascertaining the eligibility of the shareholders to participate in the election of ONE Director - Friday, 20.12.2024
- Revised Last Date for receipt / submission of Nomination - Tuesday, 07.01.2025 (upto 05.00pm)

The above dates are being fixed in terms of UCO Bank (Shares & Meetings) Regulations 2003 as amended and other applicable rules/law/guidelines. The Notice for the Meeting along with relevant forms for the election will be issued in due course and also will be hosted on the investor section of Bank's Website.

Date: 05.12.2024 For UCO Bank
Place: Kolkata (Ashwani Kumar) Managing Director & CEO

PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF WISH KART MARKETING CONSULTANCY PRIVATE LIMITED

1. Name Of Corporate Person	Wish Kart Marketing Consultancy Private Limited
2. Date Of Incorporation Of Corporate Person	26 October, 2015
3. Authority Under Which Corporate Person Is Incorporated/Registered	Registrar of Companies-Delhi
4. Corporate Identity Number Of Corporate Person	U74140HR2015PTC080429
5. Address Of The Registered Office And Principal Office (if Any) Of Corporate Person	Unit No. -926, Third Floor, Tower A2, Spaze I-Tech Park Sector-49, Sohna Road, Gurgaon, Haryana, India, 122018
6. Liquidation Commencement Date Of Corporate Person	December 04, 2024
7. Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Deepak Kumar Goyal R/o: Flat no 101, Shridhar Apartment 884/6, Ward no 6, Mehrauli, New Delhi – 110030 Email id: ca.deepak.mba@gmail.com Contact Number: 9990045308 IBBI Regn. No.: IBBI/IPA-001/IP-P02490/2022-2023/14143 Address for correspondence: C/o: 701, Vikrant Tower, Tower No. 4, Rajendra Place, New Delhi-110008 Email id: liq.wishkart@gmail.com
8. Last Date For Submission Of Claims	January 03, 2025

Notice is hereby given that the **Wish Kart Marketing Consultancy Private Limited** has commenced voluntary liquidation on December 04, 2024.

The stakeholders of Wish Kart Marketing Consultancy Private Limited are hereby called upon to submit a proof of their claims, on or before January 03, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: December 05, 2024
Place: New Delhi

Deepak Kumar Goyal
Liquidator
IBBI/IPA-001/IP- P02490/2022-2023/14143

THE BUSINESS DAILY.

FINANCIAL EXPRESS

FOR DAILY BUSINESS.

financialexpress.com

इंडियन बैंक **Indian Bank**
(भारतीय बैंक लिमिटेड)
(Honours Your Trust)

ZONAL OFFICE GURGAON, Plot No. 16, IRCON Tower, 4th Floor, Sector-32, Gurugram-122003
Branch : 103 Kanwar Singh Colony Rohtak Road Jhajjar Haryana 124103

Possession Notice (For Immovable Property) [Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, the undersigned being the Authorised Officer of the **INDIAN BANK**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices on the date mentioned against account and amount stated hereinafter calling upon them to repay the amount within sixty days from the date of receipt of said notices.

The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 & 9 of the said rules on the dates mentioned against account and amount below.

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for the amount along with future interest, cost, expenses and charges.

We draw attention to the provisions of section 13(8) of the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and rules framed there under which deals with your rights of redemption over the securities.

Sr. No.	Name of the Account/Borrower & address	Description of the Immovable property	Date of Demand Notice Date of Possession	Amt o/s (as mentioned in the Notice u/s 13(2))
1	Branch - Jhajjar Rohtak Road J031 1. M/s Daniya Farmer Producer Company Limited (Borrower), 2. Mr. Sandeep S/o Bijender Singh (Director and Guarantor), 3. Mr. Surender Kumar S/o Dharampal, (Director and Guarantor), 4. Mrs Suman Kumari W/o Surender Kumar (Director, Guarantor and Mortgagor), 5. Mr. Devender Singh S/o Rohtash (Director and Guarantor), 6. Mr. Kanwar Singh S/o Tara Chand (Director and Guarantor)	All that Part and Parcel of the property consisting of:- Mortgaged assets:- Khawat No 586/491 Khatoni No 609 Rect.No.29 Killa.No. 17/2(3-11),24(7-13), Rect.No.58 Killa.No. 20(8-20),21(8-0),22(2-9) Rect.No.59 Killa.No.16/2(7-7),25(8-0), Rect.No.62 Killa.No. 4/2(2-13),5(8-0),6(8-0),7(1-5-7) Rect.No.63 Killa.No. 1(8-0),9(2-1-8),10(8-0),11/1(2-0/2(8-0),22(7-12) land measuring 104 Kanal 0 Marla applicant share 149/2080 which comes to 7 Kanal 9 Marla vide mutation no. 7154 situated in revenue estate of village birhore The Matenhail Distt Jhajjar vide fard jamabandhi for the year 2015-16. The possession in aforesaid land land in R.No.29 K. No.17/2 & 24 land measuring 7 Kanal 9 Marla vide lease deed no 284 dt 16-06-2020 at VIII & PO Birohar, Tehsil Matanhail, District Jhajjar (Haryana) Pin-124106 measuring 7 KANAL 9 MARLA, Bounded as under: North : 40 Karam/Land of Sh. Dharambir Singh S/o Sh. Bhagwana, East : 38 Karam+16Karam Land of Sh. Raj S/o Sh. Dalip, West : 16 Karam+36Karam Land Of Sh. Mahabir Singh S/o Sh. Om Parkash, South : 27 Karam Road & Gram Panchayat Land	19-09-2024 03-12-2024	Rs.- 96,31,428/- due and outstanding as on 19/09/2024 along with future interest, cost, expenses and charges from 20/09/2024
2	Branch - Jhajjar Rohtak Road J031 1. Suman Kumari W/o Surender Kumar (Borrower and Mortgagor), 2. Mr. Surender Kumar S/o Dharampal (Guarantor and Mortgagor)	All that Part and Parcel of the property consisting of:- Mortgaged assets:- 1. Suman W/o Surender is owner of land comprised in Khawat No 472/392 Khatoni No 494 R.No.176 K.No. 23/2(0-16), R.No.202 K.No. 3/2(0-16),8/4(0-16),Kitte 3, land measuring 2K.8M. applicant share is 3/5 which comes to 1K.8M. and khawat no.473/392.khatoni no.495, R.N.120, K.N.22/2(2-18),R.N. 127 K.N.2(7-7), Kitte 2, land measuring 10K.5M. applicant share is 3/5, which comes to 6K.3M. situated in the revenue estate of village Birohar Tehsil Matanhail District Jhajjar, total land share comes to : 7Kanal.11Marla. 2. Surender@Samunder S/o Dharampal is owner of land comprised in Khawat no. 434/364, Khatoni no. 453, R.N.23.K.N. 23/2(3-18),R.N. 45, K.N. 3(7-8), 8(6-16),R.N.93, K.N.21/6(0-2),21/7(0-2), 21/8(0-2), 21/9(0-2), 21/10(0-2), 21/11(0-2), R.N. 104, K.N.21/6(1-3), 22/1(4-3), R.N. 119, K.N. 1(8-0), 2(8-0), 8(8-0),9(8-0),11/1(2-19),12(7-18),13(8-0),18/1(2-0),11(8-0), 12(8-0),13(9-9),17(5-14),18(8-0),19(8-0),20(8-0),R.N. 166, K.N. 6(7-8), 7(7-12),14/1(5-1),14/3(0-8), 15/1(4-4),15/3(1-3),16(7-8),25(7-8),R.N. 177,K.N. 15/1(4-0),16/2(3-16),R.N. 184, K.N.1(8-0),2(8-0),9(8-0),10/1(4-0),R.N.185, K.N. 5(7-8), Kitte 47,land measuring 264K. 4M. situated in the revenue estate of village Birohar Tehsil Matanhail District Jhajjar, total land share comes to 14K.13M	19-09-2024 03-12-2024	Rs.- 34,33,718/- due and outstanding as on 19/09/2024 along with future interest, cost, expenses and charges from 20/09/2024

Date : 03-12-2024, Place : Jhajjar

Authorised Officer, Indian Bank

बैंक ऑफ बड़ोदा **Bank of Baroda**

SYMBOLIC POSSESSION NOTICE
(for immovable properties under Rule 8(1))

Whereas, The undersigned being the Authorized Officer of Bank of Baroda under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrower/guarantor to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. till date of payment within sixty days from the date of receipt of said notice. The borrower/Guarantor having failed to repay the amount notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken the Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with the Rule 8 of the said Act on the date mentioned hereunder. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower/Guarantor in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of Bank of Baroda for the amount mentioned below and further interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.

Name of Borrowers/Guarantor	Details of the Property	Dt. of dem- and notice	Dt. of poss-ession notice	Amt. Due
Borrower- Mrs. Anuradha Singh W/o Mr. Mukesh Chahar	Branch: I.B.B., Agra All piece and parcel of House No. 6 Under Khasra No. 1943 situated at Krishna Paradise Extension Near Krishna Enclave, Mauja Naraich, Tehsil Etmadpur, District- Agra, Area: 93.83 Sq Mtr., in the name of Mrs. Anuradha Singh W/o Mukesh Chahar, Bounded as: East: Others Land, West: Road 9 Mtr wide, North: House No. 5, South: House No. 7	03.09.2024	04.12.2024	53,49,360.59 + Init. & other expenses

Date : 06-12-2024

Authorised Officer

यूनियन बैंक ऑफ इंडिया **Union Bank of India**
(भारतीय बैंक लिमिटेड)
(Honours Your Trust)

UNION BANK OF INDIA
Branch-R.G.College, Meerut, R.G.College Branch Western Kutchery Road, Distt. Meerut Uttar Pradesh
E-Mail id-ubin0550558@unionbankofindia.bank

SCHEDULE 6 [Rule-8 (1)]
POSSESSION NOTICE (For Immovable Property)

Whereas,

The undersigned being the authorized officer of Union Bank of India, R.G.College Meerut branch under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice Ref.RG:Sarfaesia: 50550668000009 dated 05.08.2824 calling upon borrowers, Mr. Mukesh Kumar Verma S/o Mr. Dharampal (Borrower) & Mrs. Babita Verma W/o Mr. Mukesh Kumar Verma & Mr. Abhishek Verma S/o Mr. Mukesh Kumar Verma (Co-Borrowers) & Mrs. Rajeshwari W/o Mr. Dinesh (Guarantor) to repay the amount mentioned in the notice being Rs. 12,39,189.62/- (Rupees Twelve Lac Thirty Nine Thousand One Hundred Eighty Nine & Paise Sixty Two Only) along with interest @ contractual rate of interest from 01.07.2024 within 60 days from the date of receipt of the said notice.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken symbolic/physical possession of the property described herein below in exercise of powers conferred on him/her u/s. 13(4) of the said Act read with rule 8 of the said rules on 04th day of Dec. 2024.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount Rs. 12,39,189.62/- (Rupees Twelve Lac Thirty Nine Thousand One Hundred Eighty Nine & Paise Six Two Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property:- (As per sale deed)
Commercial cum Residential Property at plot no. 25 middle number Khasra 95, 96 Gram Dantal Road Meerut measuring Area 150 SQ GAJ, in the name of Mr. Mukesh Kumar Verma S/o Dharampal.

Boundaries: East: 27'0" Adjoining plot of other's North: 50'0" Adjoining plot of other's
West: 27'0" Adjoining 20' wide rasta South: 50'0" Adjoining plot of Jaiveer
As per valuation details are Commercial cum residential property at MPL No. 347, Meera Jewellers wall gali, Gali No. 2, Om Nagar, kankarkhera North Sardhana Road, Meerut Measuring area 125.41 SQ MTR in the name of Mukesh Kumar Verma S/o Dharampal.

Boundaries: East: Adjoining house of Urmila and plot of others North: House of Yashpal West: 27'0" Adjoining 20' wide rasta South: House of Jaiveer Singh

Date : 04.12.2024 Place: Meerut Authorized Officer, Union Bank of India

PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VIOLET MARKETING AND CONSULTING PRIVATE LIMITED

1. Name Of Corporate Person	Violet Marketing and Consulting Private Limited
2. Date Of Incorporation Of Corporate Person	06 January, 2014
3. Authority Under Which Corporate Person Is Incorporated/ Registered	Registrar of Companies-Delhi
4. Corporate Identity Number Of Corporate Person	U74900HR2014PTC080428
5. Address Of The Registered Office And Principal Office (if Any) Of Corporate Person	Unit -341, Third Floor, Tower A2, Spaze I-Tech Park Sector-49, Sohna Road, Gurgaon, Haryana, India, 122018
6. Liquidation Commencement Date Of Corporate Person	December 04, 2024
7. Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Deepak Kumar Goyal R/o: Flat no 101, Shridhar Apartment 884/6, Ward no 6, Mehrauli, New Delhi – 110030 Email id: ca.deepak.mba@gmail.com Contact Number: 9990045308 IBBI Regn. No.: IBBI/IPA-001/IP- P02490/2022-2023/14143 Address for correspondence: C/o: 701, Vikrant Tower, Tower No. 4, Rajendra Place, New Delhi-110008 Email id: liq.violetmkt@gmail.com
8. Last Date For Submission Of Claims	January 03, 2025

Notice is hereby given that the **Violet Marketing and Consulting Private Limited** has commenced voluntary liquidation on December 04, 2024.

The stakeholders of **Violet Marketing and Consulting Private Limited** are hereby called upon to submit a proof of their claims, on or before January 03, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: December 05, 2024
Place: New Delhi

Deepak Kumar Goyal
Liquidator
IBBI/IPA-001/IP- P02490/2022-2023/14143

PUNCOM PUNJAB COMMUNICATIONS LIMITED
Regd Office : B-91, Phase-8, Industrial Area, Mohali (Pb.)

Sealed Bids are invited for Outdoor & Indoor Work including supply of some brought out items associated equipment/accessories, installation and commissioning of Primary drop insert mux, SDH, Battery chargers, Battery sets & other associated equipment in "Proposed Telecommunication arrangement in connection with PROVISION OF 25KV Traction between TVR-TTP-KKDI & TTP-AGX Section in Tiruchirappalli Division". Detailed Scope of Work, Eligibility criteria and other items and condition are available at our website www.puncom.com. Last date of submission of quotations is 15/12/2024 at 3:00 PM. Contact 0172-2237133. (Head Projects)
E-mail: Projects@puncom.com Contact: 0172-2237133

यूनियन बैंक ऑफ इंडिया **Union Bank of India**
(भारतीय बैंक लिमिटेड)
(Honours Your Trust)

UNION BANK OF INDIA
Branch-R.G.College, Meerut, R.G.College Branch Western Kutchery Road, Distt. Meerut Uttar Pradesh
E-Mail id-ubin0550558@unionbankofindia.bank

SCHEDULE 6 [Rule-8 (1)]
POSSESSION NOTICE (For Immovable Property)

Whereas,

The undersigned being the authorized officer of Union Bank of India, R.G. College Meerut branch under the The Securitization and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice Ref.RG:Sarfaesia: dated 05.08.2014 calling upon borrower M/s Shri Ram Enterprises Prop. Ms. Neha Verma (Borrower) & Mr. Mukesh Kumar Verma S/o Mr. Dharampal (Guarantor) to repay the amount mentioned in the notice being its 25,60,115.38 (Rupees Twenty Five Lac Sixty Thousand One Hundred Fifteen & Paise Thirty Eight Only) along with interest @ contractual rate of interest from 19.07.2024 within 60 days from the date of receipt of the said notice.

The borrower/guarantor having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken symbolic/physical possession of the property described herein below in exercise of powers conferred on him/her u/s. 13(4) of the said Act read with rule 8 of the said rules on 04th day of Dec. 2024.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount Rs. 25,60,115.38/- (Rupees Twenty Five Lac Sixty Thousand One Hundred Fifteen & Paise Thirty Eight Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property:- (As per sale deed) Commercial cum Residential Property at plot no. 25 middle number khasra 85, 96 Gram Dantal Road Meerut measuring Area 150 SQ GAJ, in the name of Mr. Mukesh Kumar Verma S/o Dharampal.

Boundaries: East: 27'0" Adjoining plot of other's North: 50'0" Adjoining plot of Jaiveer West: 27'0" Adjoining 20' wide rasta South: 50'0" Adjoining plot of other's
As per valuation details are Commercial cum residential property at MPL No. 347, Meera Jewellers wall gali, Gali No. 2, Om Nagar, Kankarkhera North Sardhana Road, Meerut Measuring area 125.41 SQ MTR in the name of Mukesh Kumar Verma S/o Dharampal.

Boundaries: East: Adjoining house of Urmila and plot of others North: House of Yashpal West: 27'0" Adjoining 20' wide rasta South: House of Jaiveer Singh

Date : 04.12.2024 Place: Meerut Authorized Officer, Union Bank of India

सेन्ट्रल बैंक ऑफ इंडिया **Central Bank of India**
(भारतीय बैंक लिमिटेड)
(Honours Your Trust)

Regional Office Delhi (North)
1398, First Floor, Chandni Chowk, Delhi-110006.

E-AUCTION SALE NOTICE
(Under SARFAESI Act 2002)

APPENDIX- IV-A [SEE PROVISIO TO RULE 9(1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) that the below described immovable properties mortgaged / charged to the secured creditor, the Physical / Symbolic Possession of which have been taken by the Authorized officer of Central Bank of India, secured creditor, will be sold on 31.12.2024 under "As is where is", "As is what is" and "whatever there is" basis for recovery of dues to the Central Bank of India from below mention Borrower(s) and Guarantor(s). The Reserve Price and earnest money deposit (EMD) is displayed against the details of respective properties. For detailed terms and conditions of the sale, please refer to the link provided in: www.centralbankofindia.co.in or <https://ebkray.in>

DESCRIPTION OF PROPERTIES TO BE AUCTIONED ON 31.12.2024 (15 DAY'S NOTICE)							
S. No.	Name of Branch	Authorised Officer/B.M	Name of the Account	Description of Property & Owner Name	Demand Notice Date & Amount Dues (Rs. in Lakhs)	Date & Type of Possession	Reserve Price EMD
1.	Indrapuram Ghaziabad	Ms. Sandhya Sharma Mobile: 8800013517	MANOJ KUMAR S/o MR. DHARAM NARAYAN & SAROJ	Residential Builder Flat No. SF 1 (MIG) Front Side With Roof Rights, Plot No. MM-40, DLF Ankur Vihar Village, Loni Tehsil and District Ghaziabad-201005, Area 65.03 Sq Mtr, Owner- Manoj Kumar	18.09.2021 Rs.32.87 Lakh + Other Charges Applicable deductions/ repayments	04.12.2021 (Physical Possession)	₹ 16,15,000/- ₹ 1,61,500/- ₹ 20,000/-
2.	Indrapuram Ghaziabad	Ms. Sandhya Sharma Mobile: 8800013517	RAMESH KUMAR, BIMLA & SILAKRAM	SF4-MIG, 2nd Floor Front Side with Roof Rights, Plot No. F 33, SLF Ved Vihar Hadbast Village Sadullabad Pargana Loni Dasna Tehsil and District Ghaziabad, U.P., Area 65.03 Sq Metre, Owner- Ramesh Kumar	01.07.2021 Rs.17.25 Lakh + Other Charges Applicable deductions/ repayments	09.09.2021 (Physical Possession)	₹ 15,12,000/- ₹ 1,51,200/- ₹ 20,000/-
3.	Karol Bagh New Delhi	Mr. Amol Pokharna Mobile: 9999917126	RAJPAL JAIN & REKHA JAIN	First Floor, Residential Flat on Left Side of Property No.1/6110 with Stilt Parking, Gali No.1 East Rohtash Nagar, Vill-Sikdarpur, Shahdara, Delhi-110032. Area - 735 Sq.Feet. Owner - Rekha Jain	29.10.2018 Rs.13.21 Lakh + Other Charges Applicable deductions/ repayments	12.04.2019 (Physical Possession)	₹ 30,60,000/- ₹ 3,06,000/- ₹ 50,000/-
4.	Shyam Lal College, Delhi	Ms. Radhika Mittal Mob: 8800013543	M/s CLOUD NINE	2nd Floor, Residential Flat (Without Roof Rights) No. 16/399-E, Padam Singh Road, Bapa Nagar, Karol Bagh, New Delhi-110005, Area 909 Sq Ft, Owner Mohd. Mahmood Ansari	28.01.2019 Rs.49.71 Lakh + Other Charges Applicable deductions/ repayments	09.03.2021 (Physical Possession)	₹ 32,40,000/- ₹ 3,24,000/- ₹ 50,000/-
5.	Ushmanpur (I.T. Park) Delhi	Mr. M. P. Singh Mobile: 9205777564	RAM DARASH RAM	MIG Flat No.GF-2 (Without Roof Rights), Plot No.B-12/11, DLF Ankur Vihar, Vill.-Sadullabad, Pargana Loni, Distt.- Ghaziabad, U.P. Area -700 Sq.Feet. Owner - Ramdarash Ram	23.10.2018 Rs.22.26 Lakh + Other Charges Applicable deductions/ repayments	19.02.2019 (Physical Possession)	₹ 10,60,000/- ₹ 1,06,000/- ₹ 15,000/-
6.	Vasundhra Ghaziabad	Mr. Vaibhav Tomar Mobile: 8800013545	ANITA SHARMA	Residential Builder Flat, on Part of Khasra No.380, Out of Four Storey Building, Ground Floor, Without Roof Rights, Vill- Indergarhi, Paragana Dasna, Near Block-C, Govindpuram, Ghaziabad UP-201001, Area 60 Sq.Mtrs. Owner - Anita Sharma	28.09.2020 Rs.21.30 Lakh + Other Charges Applicable deductions/ repayments	16.11.2021 (Physical Possession)	₹ 9,85,000/- ₹ 98,500/- ₹ 10,000/-
7.	Vasundhra Ghaziabad	Mr. Vaibhav Tomar Mobile: 8800013545	PUSHPENDER KUMAR	Second Floor Flat, SF-4, Out of Four Storey Building, Plot No. B-5/1, DLF Ankur Vihar, Near Shiv Vatika Temple Loni, Ghaziabad, U.P. Area 37.16 Sq.Mtr. (Owner - Pushpendra Kumar)	09.07.2018 Rs.14.09 Lakh + Other Charges Applicable deductions/ repayments	28.10.2020 (Physical Possession)	₹ 6,70,000/- ₹ 67,000/- ₹ 10,000/-
8.	Vasundhra Ghaziabad	Mr. Vaibhav Tomar Mobile: 8800013545	VISHAL KUMAR SHARMA & PREMLATA SHARMA	Residential Flat, 1st Floor (Without Roof Rights), Part of Rudra Niwas on Khasra No.380, Indergarhi, Vill. and Paragana Dasna, Ghaziabad, Area 70 Sq.mtr. (Owner - Vishal Kumar Sharma and Premilata Sharma)	02.09.2020 Rs.18.78 Lakh + Other Charges Applicable deductions/ repayments	20.12.2021 (Physical Possession)	₹ 11,50,000/- ₹ 1,15,000/- ₹ 15,000/-

E-AUCTION DATE: 31.12.2024, TIME: 12:00 NOON TO 4:00 P.M WITH AUTO EXTENSION OF 10 MINUTES

Last Date & Time of Submission of EMD and Documents (Online) On or before: 31.12.2024 Upto 3:30 P.M. Bidder will register on website: <https://ebkray.in> and upload KYC documents and after verification of KYC documents by the service provider, EMD to be deposited in Global EMD Wallet through NEFT/RTGS/Transfer (after generation of challan from <https://ebkray.in>).

The auction will be conducted through the Bank's approved service provider "https://ebkray.in" E-auction will be held on "As is where is", "As is what is" and "whatever there is" basis. (All other charges/dues to the property will be borne by the purchaser).

For detailed terms and conditions please refer to the link provided in www.centralbankofindia.co.in Secured Creditor or Auction Platform (<https://ebkray.in>) Helpline No.+91 8291220220.

NOTICE FOR SUB STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SARFAEST ACT 2002

The borrowers/guarantors/ mortgagors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-auction, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Date: 05.12.2024
Place: DELHI

Authorised Officer, CENTRAL BANK OF INDIA,
R.O. Delhi (North), Chandni Chowk, Delhi

सेन्ट्रल बैंक ऑफ इंडिया **Central Bank of India**
(भारतीय बैंक लिमिटेड)
(Honours Your Trust)

BRANCH OFFICE: ARTHALA, GHAZIABAD, U.P.

WITHDRAWAL / CANCELLATION OF POSSESSION NOTICE
DATED 14.10.2024 UNDER 13(4) OF THE SARFAESI ACT, 2002

Please refer to the advertisement of "Possession Notice" of M/S MAHI DAIRY THROUGH PROPRIETOR MRS. REENA W/O MR. MUKESH KUMAR GOEL published in this newspaper on 17.10.2024. The account is turned into NPA on 29/12/2022, after that bank has issued Demand Notice dated 19/07/2024 u/s 13(2) and Possession Notice dated 14.10.2024 under 13(4) of the SARFAESI Act, 2002. We are withdrawing Possession Notice dated 14.10.2024 under 13(4) of the SARFAESI Act, 2002 due to some technical reason.

Sd/- (Authorized Officer)
Central Bank of India

सेन्ट्रल बैंक ऑफ इंडिया **Central Bank of India**
(भारतीय बैंक लिमिटेड)
(Honours Your Trust)

BRANCH OFFICE: ARTHALA, GHAZIABAD, U.P.

WITHDRAWAL / CANCELLATION OF POSSESSION NOTICE
DATED 14.10.2024 UNDER 13(4) OF THE SARFAESI ACT, 2002

Please refer to the advertisement of "Possession Notice" of M/S MAHI DAIRY THROUGH PROPRIETOR MRS. REENA W/O MR. MUKESH KUMAR GOEL published in this newspaper on 17.10.2024. The account is turned into NPA on 29/12/2022, after that bank has issued Demand Notice dated 19/07/2024 u/s 13(2) and Possession Notice dated 14.10.2024 under 13(4) of the SARFAESI Act, 2002. We are withdrawing Possession Notice dated 14.10.2024 under 13(4) of the SARFAESI Act, 2002 due to some technical reason.

Sd/- (Authorized Officer)
Central Bank of India

सेन्ट्रल बैंक ऑफ इंडिया **Central Bank of India**
(भारतीय बैंक लिमिटेड)
(Honours Your Trust)

Regional Office Delhi (North)
1398, First Floor, Chandni Chowk, Delhi-110006.

E-AUCTION SALE NOTICE
(Under SARFAESI Act 2002)

सेन्ट्रल बैंक ऑफ इंडिया **Central Bank of India**
(भारतीय बैंक लिमिटेड)
(Honours Your Trust)

Regional Office Delhi (North)
1398, First Floor, Chandni Chowk, Delhi-110006.

E-AUCTION SALE NOTICE
(Under SARFAESI Act 2002)

सेन्ट्रल बैंक ऑफ इंडिया **Central Bank of India**
(भारतीय बैंक लिमिटेड)
(Honours Your Trust)

Regional Office Delhi (North)
1398, First Floor, Chandni Chowk, Delhi-110006.

E-AUCTION SALE NOTICE
(Under SARFAESI Act 2002)